

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

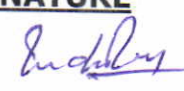
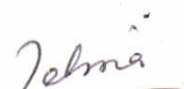
C. P. NO: 48(ND)08  
CA. NO.

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2016**

**NAME OF THE COMPANY:** Manoj Kuamr Gupta V/s.M/s. Rajesh Buildcon & Infrac. Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398


<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1-	Lidu Raj Singh	Adv	R 6, 7, 8, 3934.	
2.	Sangram Patnaik, Adv	/	R 189-5	
3.	Ms. Tehsina, Adv			
4.	ASHISH AGGARWAL, Adv	Petitioners }	Aham	
5.	HARLEEN KAUR, Adv			

**ORDER**

It is clarified by the Ld. Counsels in this case that no settlement is possible. In view of the same they prayed for a final disposal of the case.

2. A connected matter is pending in Court I. The parties shall intend to take necessary steps for transfer of both the cases to one Court.

3. To come up on 28.11.2016.

  
(Ina Malhotra)  
Member Judicial